

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE AT CHENNAI

O.A No. 116 of 2024 (SZ)

[Earlier O.A.No. 775 of 2023 (LP) (PB)]

M.J. Sankar
Krishngiri District

...Applicant

Vs

Tamil Nadu Pollution Control Board,
Rep. by its Chairperson,
No. 76, Mount Salai, Guindy,
Chennai - 600 032. & Ors.

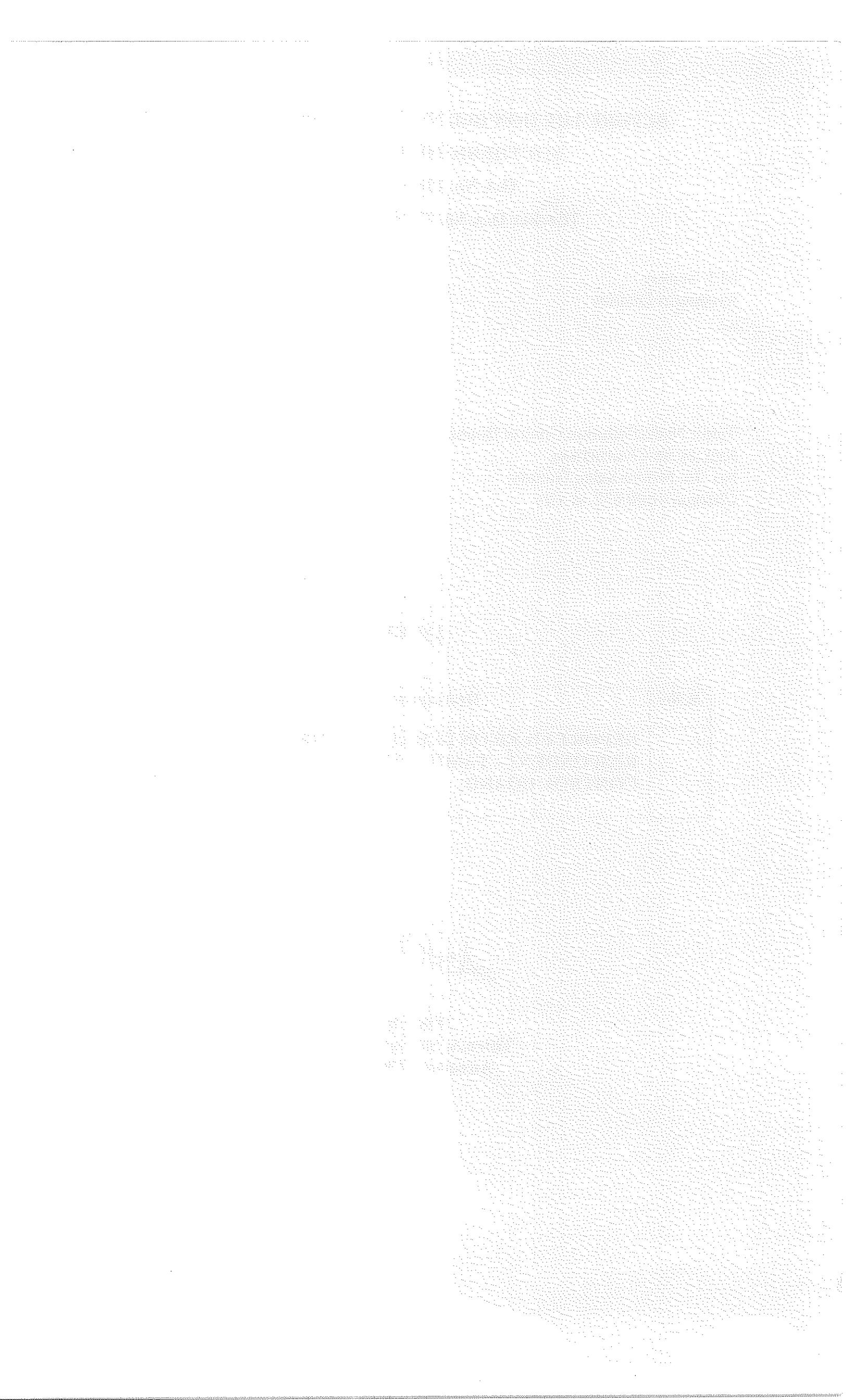
...Respondents

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Filed by
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI

O.A No. 116 of 2024 (SZ)

[Earlier O.A.No. 775 of 2023 (LP) (PB)]

M.J. Sankar

....Applicant.

-Vs-

1. State of Tamil Nadu through its Chief Secretary,
Government of Tamil Nadu,
Government Secretariat, Fort St. George,
Chennai, Tamil Nadu-600 009
Phone: 044 25671555
Email: cs@tn.gov.in.

2. Department of Geology and Mining
through its Directorate,
Government of Tamil Nadu,
Alandur Road, Guindy Industrial Estate,
Guindy, Chennai-600 032
Phone: 044-22501158.
Email: cgmchennai32@gmail.com

3. Tamil Nadu Pollution Control Board,
Through its Member Secretary,
Government of Tamil Nadu,
76, Mount Salai, Guindy,
Chennai-600 032.
Phone: 044-22353145
Email-ID: grievance@tnpcb.gov.in, memsec@tnpcb.gov.in

4. The Collector, Krishnagiri
First Floor, Collectorate, Krishnagiri - 635115
Phone: 04343-239500.
E-mail: collrkgi@nic.in.

.....Respondents


25/01/2025
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
76, MOUNT SALAI, GUINDY,
CHENNAI - 600 032.

REPORT FILED ON BEHALF OF THE THIRD RESPONDENT -
TAMIL NADU POLLUTION CONTROL BOARD.

I, S. Malarvizhi, Daughter of Thiru Subburam, aged about 59 years, having office at No.76, Mount Salai, Guindy, Chennai-32, do hereby solemnly affirm and sincerely states as follows:

2. I respectfully submit that I am working as the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai and I am authorized to file this Report on behalf of the Third Respondent (Tamil Nadu Pollution Control Board) and as such I am well acquainted with the facts of the case from the records available in our office.

3. It is respectfully submitted that the Mr. M. J. Sankar has sent to the Tribunal by email a copy of the letter addressed to Tmt. K.M. Sharayu, I.A.S. District Collector, Krishnagiri, Tr.Veediappan, Deputy Director-Geology and Mining Department, Krishnagiri and Tr. Ganeshsan, RDO, Krishnagiri which has been treated and registered as O.A. No. 775/2023. The relevant part of the letter petition enumerating grievances of the applicant as stated in the Hon'ble NGT's (PB) Order dated 08.02.2024 in O.A.No.775/2023 is reproduced as follows:

“Sub: Several thousand crores Money Laundering executed inside Krishnagiri Mines buried to escape from NGT Actions and reg! According to the Roc.No.1148/2023 Dt: received from DD Mines Krishnagiri, he failed to furnish the exact measurements taken in my own land in S.F.No.744, from 10th month of 2021 as the above O.A. No. 775/2023 MJ Sankar Vs. State of Tamil Nadu & Ors. -2- mentioned both Collr and DD Mines - Krishnagiri and had intentionally delivering various chronic reasons till date to prevent furnishing the same to safeguard illegal mining operators

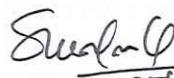

JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
76, MOUNT SALAI, GUINDY,
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Tr.Murugan, Gandhi & an.....!after colluding with them for a personal benefit of several lakhs is proved.

Further, while perusing your below attached recent reply am shocked that there was more than 100 Granite Robbers/ illegal mining operator framed with pittance amount as fine and penalty by violating Hon'ble RMDJ's Order in M/s Karunai Granite Case were the Hon'ble Judge had directed you to recover the entire amount of transactions done in illegal mining operators as compensation for violating National GREEN TRIBUNALS ORDERS, which stands far away from your swearing taken and falls under the ambit of I.A.S., Screening COMMITTEE for your visible collusion by hiding the measurements taken in my S.F. No.744 even after your DD Mines admitted to measure a fresh and also failed to furnish same till date.

Hence I am herewith invite your kind attention to furnish the complete measurements taken recently from survey no.744 where 13cents of land and its Granite wealth upto 200 feet being allowed to rob under your shadow unless or otherwise you are intentionally/knowingly compelling me to approach the Hon'ble NATIONAL GREEN TRIBUNALS for the loss occurred in my land as well in several Granite fields and its mammoth revenue loss to Govt of India which attracts severe Money Laundering in lime light.

I am your disposal for any further clarification in the above subject and below enclosed your Office recent reply. And waiting for your urgent intervention to furnish the shielded measurements taken in my S.F.No.744".


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JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
76, MOUNT SALAI, GUINDY,
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9. It is respectfully submitted that the Regional Joint Director, Department of Geology and Mining, Krishnagiri vide letter dated 28.05.2025 has informed that an amount of Rs.25,69,995/- for the remaining quantity (141.465cbm) of granite illegally quarried in the non lease area S.F.No. 744 (part) will also be recovered in addition to the already levied penalty amount of Rs.67,03,67,169/- under Revenue Recovery Act from the legal heirs of deceased person Thiru A.Anbaruvi. In this regard, notice / memorandum dated 03.05.2025 has been issued to the legal heirs of deceased person Thiru A.Anbaruvi by the Regional Joint Director, Department of Geology and Mining, Krishnagiri directing to remit the penalty amount within a stipulated time period, failing which proceedings under RR Act will be initiated.”

10. It is respectfully submitted that certain details are submitted before this Hon'ble NGT, (SZ) as follows:

Sl. No.	Queries raised	Details submitted
1.	Any other proceedings pending	I. There is no pending proceedings against the unit from TNPCB. II. However, the Regional Joint Director, Department of Geology and Mining, Krishnagiri has informed vide RC.No. 862/2020/Mines dated 28.05.2025, that an amount of Rs. 25,69,995/- for the remaining quantity (141.465 cbm) of granite illegally quarried in the non lease area S.F.No. 744 (part) will also be recovered in addition to the already levied penalty amount of Rs. 67,03,67,169/- under RR Act from the legal heirs of deceased person ThiruA.Anbaruvi. In this regard, notice / memorandum dated 03.05.2025 has been issued to the


 25/5/2025
 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
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		legal heirs of deceased person ThiruA.Anbaruvi by the Regional Joint Director, Department of Geology and Mining, Krishnagiri directing to remit the penalty amount within a stipulated time period, failing which proceedings under RR Act will be initiated”.
2.	Location of the unit	The Joint Committee vide its report dated: 24.12.2024 has reported that illegal quarrying was carried out from the non-lease area in S.F.No.744/5 and 744/15, Nagojanahalli Village, Pochampalli Taluk, Krishnagiri District.
3.	Owner Details	The Joint Committee vide its report dated: 24.12.2024 has stated that the illicit mining in said location was carried out by Thiru.Anbaruvi
4.	EC Details and Lease Details	The Joint Committee vide its report dated: 24.12.2024, has confirmed that, the said illegal mining was carried out during the period from 16.05.1995 to 15.05.2005 i.e., before the enactment of the EIA Notification, 2006. Hence, EC is not applicable in this case. Further, they also confirmed that the illicit mining was carried out in the non-lease area.

Therefore, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to pass such order or further other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

Suealarf
25/12/2024

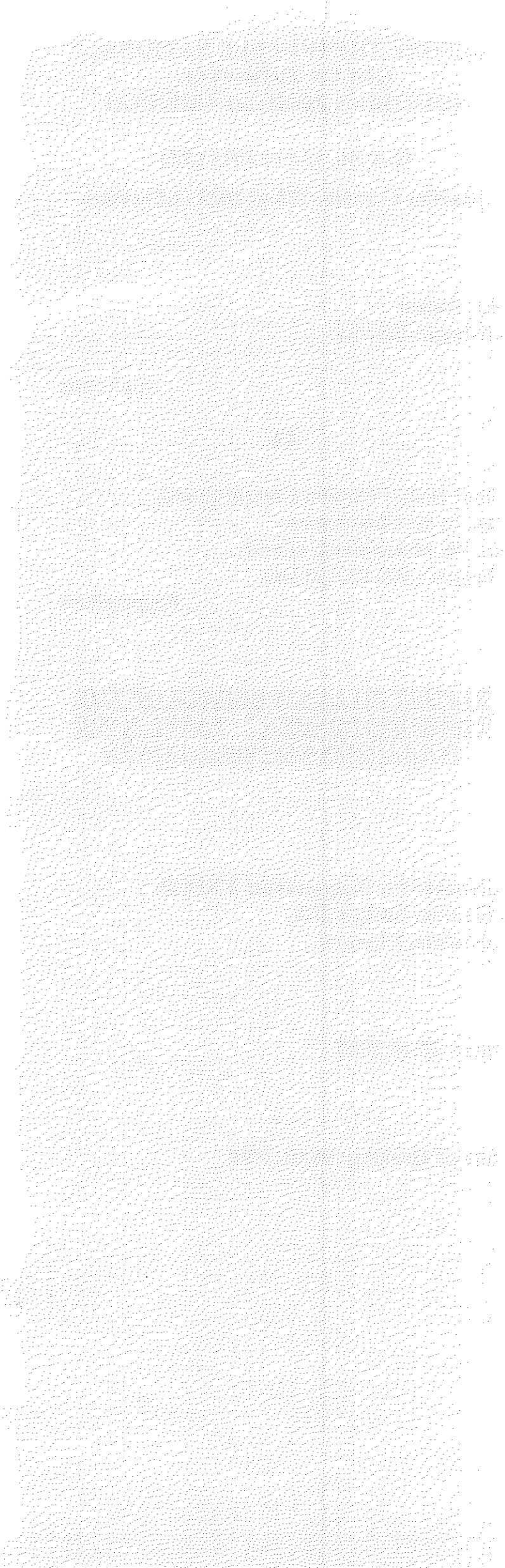
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
76, MOUNT SALAI, GUINDY,
CHENNAI - 600 032.

VERIFICATION

I, S. Malarvizhi, Daughter of Thiru. Subburam, working as the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai – 600 032, having office at No.76, Mount Salai, Guindy, Chennai – 32, do hereby verify that the contents of above report are true to the best of my knowledge through records.

S. Malarvizhi
20/2/2024

JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
76, MOUNT SALAI, GUINDY,
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SOUTHERN ZONE AT CHENNAI**

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...Applicants

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**REPORT FILED ON BEHALF OF THE
THIRD RESPONDENT - TAMIL NADU
POLLUTION CONTROL BOARD**

**Advocate for Respondent: TNPCB
Thiru.Sai Sathya Jith,
Advocate, Chennai.**

Date: 25.10.2025

Date of Hearing: 08.01.2026